

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2032**

**ANSWERED ON 12/12/2024**

**Voting from home**

2032. Shri Ravi Chandra Vaddiraju:  
Shri Mohammed Nadimul Haque:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) state-wise details of the number of voters with disabilities who opted for voting from the home mechanism in the recently conducted State elections;
- (b) whether it is a fact that some voters with disabilities were denied the facility based on the percentage of disability and if so, the details thereof; and
- (c) the number of complaints received by Election Commission of India from voters with disabilities or caretakers of such individuals for failure to provide voting from home facilities?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) : The Election Commission of India (ECI) has provided the following data for the voters with disabilities who opted for voting from the home mechanism in the recently conducted State elections:

State	No of voters with disabilities opted for voting from home
Jharkhand	2899
Maharashtra	12412

(b): The ECI has informed that the eligibility criteria for absentee voters in the category of persons with disability have been defined for the purpose of home voting, which is as under:

“An elector who is flagged in the database for electoral roll and having a benchmark disability certificate (not less than 40% of specified disability) as certified by the concerned certifying authority, under Section 2 of the Rights of Persons with Disabilities Act, 2016”.

(c): The ECI has informed that no complaints have been received.

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